

Repealed by Act 36 of 1957.

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THE MINIMUM WAGES (AMENDMENT) ACT, 1951

No. XVI of 1951



An Act further to amend the Minimum Wages Act, 1948.

[23rd April, 1951]

**B**E it enacted by Parliament as follows:—

1. **Short title.**—This Act may be called the Minimum Wages (Amendment) Act, 1951.

2. **Amendment of section 3, Act XI of 1948.**—In sub-section (1) of section 3 of the Minimum Wages Act, 1948,—

(1) for clause (a), the following clause shall be substituted, namely:—

“(a) fix the minimum rates of wages payable to employees employed—

(i) in an employment specified in Part I of the Schedule at the commencement of this Act, before the 31st day of March, 1952;

(ii) in an employment specified in Part II of the Schedule at the commencement of this Act, before the 31st day of December, 1953; and

(iii) in an employment included in Part I or Part II of the Schedule by notification under section 27, from such date as may be specified in this behalf in the notification;”;

(2) after the existing proviso, the following further proviso shall be inserted, namely:—

“Provided further that, in the case of an employment referred to in sub-clause (ii) of clause (a), the appropriate Government may fix minimum rates of wages only for a part of the State or for any class or classes of such employment.”

Price anna 1 or 1½d.